

Mumbai Central Gets Modern Cable-Stayed Bridge

Mumbai : Maharashtra Chief Minister Devendra Fadnavis and Deputy Chief Minister Eknath Shinde inaugurated a major infrastructure project on Thursday, virtually opening the new railway overbridge near Mumbai Central. This modern 333-metre-long flyover serves as a critical east-west link in South Mumbai, connecting the busy neighborhoods of Tardeo and Nagpada.

The new structure replaces the historic 130-year-old Bellasis Bridge, which was built during the British era in 1893. Following a rigorous structural audit, the old bridge was declared dangerous for public use and was subsequently dismantled in June 2024. The closure of this vital artery had caused significant traf-

fic disruptions for local commuters over the past two years.

In a remarkable feat of engineering and coor-



dination, the Brihanmumbai Municipal Corporation (BMC) completed the new cable-stayed bridge in just 15 months and six days. This completion came nearly 15 months ahead of the

original stipulated deadline. The project was a joint effort between the BMC's bridges department and railway authorities, who

sides to ensure pedestrian safety. Beyond its functional benefits, the bridge is expected to be renamed in honor of Punyashlok Ahilyabai Holkar. It aims to provide immediate relief to traffic congestion on several surrounding roads, including the Mahalaxmi station bridge.

The inauguration ceremony was attended by several dignitaries, including MLA Gopichand Padalkar, who joined the virtual event. Officials noted that the project overcame various hurdles, such as shifting underground utility lines and resolving a court case involving a nearby housing society. Now fully operational, the flyover restores a seamless connection for thousands of daily travelers in the heart of the city.

handled the work specifically over the tracks.

The flyover features a seven-metre-wide carriage-way designed to handle heavy vehicular flow, along with wide footpaths on both

Viral Monkey Becomes Face of 112 Helpline

Mumbai : The Mumbai Police has launched a unique public awareness campaign by featuring "Punch," a viral baby Japanese macaque, to promote the 112 emergency helpline. Using the "Three Wise Monkeys" philosophy, the police added a modern fourth slide with the message "Bura Mat Karo" (Do no evil). The creative post quickly garnered thousands of likes and shares across social media platforms.

Punch became a global sensation after being born at a zoo in Japan and subsequently being abandoned by his mother. Photos and videos of the tiny monkey clutching a stuffed toy for comfort moved millions of viewers online. The Mumbai

Police used this emotional connection to deliver a serious civic message, encouraging people to "be wise and report vice."

The campaign utilizes a clever play on words by using the hashtag #JustWiseMonkeys philosophy, linking the monkey's name to the act of dialing the phone. The goal is to make the 112 number the first thing that comes to mind during an emergency. The helpline serves as a unified response system for police, fire, and medical assistance throughout the country.

Authorities used the opportunity to remind citizens that 112 can be reached through multiple channels, including phone calls, SMS, and a dedicated mobile app. By tapping

into a trending story, the police successfully reached a younger demographic that might otherwise overlook traditional public service announcements. The Delhi Police also joined the initiative, sharing similar creative content to unify the message.

While the campaign is light-hearted, the underlying message is critical for urban safety. The 112 system is designed to provide immediate support to anyone in distress, regardless of their location in India. By turning a heartwarming viral story into a tool for public good, the Mumbai Police has once again demonstrated its ability to engage with citizens through creative digital storytelling.

Smart Foam for High-Rises

Mumbai : The BMC is significantly modernizing its firefighting capabilities to address the challenges of Mumbai's rapidly growing vertical landscape. With an allocation of ₹230.90 crore in the 2026-27 budget, the Mumbai Fire Brigade is introducing CAFS. This advanced technology is a departure from traditional water-only methods; by using high-pressure foam, it suppresses flames more quickly while using less water, which effectively minimizes the heavy water damage typically caused to building interiors during emergency operations.

To complement these systems, the BMC is integrating specialized drones into its fleet to provide real-time thermal imaging and visual surveillance of fires on high floors that are often inaccessible to ground crews. These aerial units allow for a precise assessment of a fire's core, ensuring resources are deployed exactly where needed while keeping personnel out of the most dangerous zones. Furthermore, the procurement of turntable ladders extending up to 40 meters and first-response engines capable of pumping water vertically to a height of 250 meters ensures that even the tallest residential and commercial towers can be reached.

The initiative also focuses on expanding the department's physical footprint to improve response times in underserved and high-risk areas. A new fire station at Kanjurmarg is nearing completion, with additional facilities planned near the Mumbai Coastal Road and in neighborhoods like Santacruz, Chembur, and Juhu. By combining state-of-the-art machinery with strategic geographic expansion, the BMC aims to create a more proactive, tech-savvy force capable of rapid action and citizen-centric policing in one of the world's most densely populated cities.

CM Flags Off Advanced Fleet for City Police



Mumbai : In a significant move to modernize urban security, Chief Minister Devendra Fadnavis on Thursday, February 26, 2026, flagged off a massive fleet of 1,290 advanced vehicles for the Mumbai Police. The ceremony, held at Murli Deora Chowk in Nariman Point, saw the induction of 633 four-wheelers and 657 motorcycles into active service. These vehicles are expected to significantly enhance the force's visibility and operational readiness across the metropolitan area.

The newly inducted fleet includes high-performance Scorpio SUVs and "Mobile One" vans, all integrated with the latest law enforcement technology. Every vehicle is equipped with GPS tracking, mobile data terminals, and advanced communication systems. These tools are designed to streamline coordination between field officers and the central control room, ensuring a more data-driven approach to patrolling. A key objective of this initiative is to further reduce the emergency response time of the Mumbai Police. Currently, the force maintains an average response time of 5.30 minutes for calls to the 100 and 112 helplines, but with more vehicles on the ground, officials aim to bring this down even further. This enhancement is expected to provide immediate relief and assistance to citizens during

critical situations. Under the new distribution plan, the resources will be spread evenly across the city's 90 police stations. Each station is slated to receive approximately 10 new vehicles, typically consisting of five motorcycles, four Scorpio SUVs, and one larger specialized vehicle. This ensures that every neighborhood in Mumbai benefits from the increased mobility and tech-enabled patrolling.

In addition to improved response speeds, the vehicles feature a updated design with high-visibility LED lights and high-capacity sirens. Chief Minister Fadnavis highlighted that these upgrades are not just about transport, but about creating "psychological pressure" on criminal elements. The modern look is intended to symbolize a more proactive and tech-savvy police department that acts as a strong deterrent.

The event was attended by senior officials, including Police Commissioner Deven Bharti and Minister of State for Home (Urban) Yogesh Kadam. The Chief Minister emphasized that this boost in mobility would be particularly beneficial for women's safety and anti-terrorism operations. This large-scale induction marks a new chapter in Mumbai's security infrastructure, prioritizing rapid action and citizen-centric policing.

Recruitment Drive Leads to Major Traffic Snarls

Mumbai : A massive police recruitment drive at Marol Naka caused significant traffic chaos in Mumbai's western suburbs on Thursday. Thousands of aspirants from across the state arrived for physical efficiency tests at the Marol Police Ground, leading to overcrowded streets and sidewalks. The surge in footfall quickly overwhelmed the local transport network during the peak morning and afternoon hours.

The situation was further complicated by ongoing infrastructure work being carried out by the Brihanmumbai Municipal Corporation. Several roads in the vicinity had been partially excavated for utility upgrades, creating narrow bottlenecks. With thousands of candidates occupying the available road space, vehicular movement slowed to a crawl, leaving commuters stranded for extended

periods.

Local residents identified several major choke points, including the Marol-Maroshi Road, the Vijay Nagar bridge, and areas near Seven Hills Hospital.

To manage the influx, authorities had to shut down the road leading toward the Marol Naka Metro 3 station, diverting traffic through longer, congested routes. This led to frequent standstills for both private vehicles and BEST buses.

While candidates struggled with a lack of shaded waiting areas, local hawkers and rickshaw drivers sought to capitalize on the crowd. Rickshaws were seen operating on a sharing basis to ferry aspirants to and from the railway stations, often ignoring regular local commuters.

This added layer of unregulated activity con-

tributed to the overall lack of order on the internal roads.

Amidst the logistical strain, the Powai Police remained vigilant and registered two FIRs against four youths for alleged malpractices during the exams.

The individuals, who

hailed from Nashik, were reportedly caught during the running events.

Despite the legal and traffic challenges, the recruitment process continued as part of the state's larger drive to fill over 500 constable positions.

FORM A

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF JKIRTI CONSULTANCY PRIVATE LIMITED

1.	Name of Corporate Person	JKIRTI Consultancy Private Limited
2.	Date of Incorporation of Corporate Person	28-09-1981
3.	Authority Under Which Corporate Person is Incorporated / Registered	ROC- MUMBAI
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U93000MH1981PTC025309
5.	Address of the Registered Office and Principal Office (If any) of Corporate Person	510, Himalaya House, 79 - Palton Road, Mumbai, Maharashtra, India - 400001
6.	Liquidation Commencement Date of Corporate Person	25/02/2026 (Voluntary liquidation was approved by way of Board Meeting dated 29/01/2026 and it was ratified in EGM dated 25/02/2026)
7.	Name, address, email address, telephone number and the registration number of the liquidator	Name: Mr. Amit Rustogi IBBI Reg No.: IBBI/PA-003/PA-ICAI-N-00451/2023-2024/14355 Email Address: amitrustogi@rediffmail.com IBBI Registered Address: C-305 Great Eastern Gardens Kanjur Marg West LBS Marg Mumbai 400078 ~ Opposite Naval Colony, Mumbai City, Maharashtra, 400078 E-Mail: amitrustogi@rediffmail.com jkirtivollu@outlook.com
8.	Last Date for Submission of Claims	26/03/2026

Notice is hereby given that the JKIRTI Consultancy Private Limited has commenced voluntary liquidation on 25/02/2026. The stakeholders of JKIRTI Consultancy Private Limited are hereby called upon to submit a proof of their claims, on or before 26/03/2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Mr. Amit Rustogi, Insolvency Professional

Voluntary Liquidation in the matter of JKIRTI Consultancy Private Limited

Registration No.: IBBI/PA-003/PA-ICAI-N-00451/2023-2024/14355

AFA Valid Upto:- 31/12/2026

Address: C-305 Great Eastern Gardens Kanjur Marg West LBS Marg Mumbai, 400078

Date : 26/02/2026 Opposite Naval Colony, Mumbai City, Maharashtra, 400078

Place : Mumbai E-mail: amitrustogi@rediffmail.com

Sanjay Raut Clears Name in Defamation Battle

Mumbai : A special sessions court in Mumbai has officially acquitted Shiv Sena (UBT) leader and Rajya Sabha MP Sanjay Raut in a criminal defamation case filed by Medha Somaiya, wife of senior BJP leader Kirit Somaiya. The legal battle stemmed from allegations Raut made regarding a supposed ₹100 crore scam involving the construction of public toilets within the Mira-Bhayander Municipal Corporation. While a magistrate's court had initially found him guilty last year—sentencing him to 15 days of

imprisonment—the sessions court overturned this conviction on February 26, 2026, after accepting Raut's revision application.

The court's decision hinged on the argument that Raut, as the executive editor of the newspaper Saamana, could not be held legally liable for every news item published without proof of specific instruction. Raut's legal team maintained that his statements were based on official government documents and were raised in the interest of the public and his duties as a rep-

resentative.

This acquittal serves as a significant legal victory for Raut amidst a climate of intense political friction in Maharashtra, though advocates for the Somaiya family have indicated they may challenge the ruling in the High Court.

SUDARSHAN COLORANTS INDIA LTD. (New Name)

Registered Office: Rupa Renaissance, B Wing, 25th Floor, D-33, MIDC Road, TTC Industrial Area, Jalinagar, Navi Mumbai – 400705

NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s] for 1900 Shares. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Company Name (Old)	Shareholders Name as per Certificate	Folio No.	Certificate No.	Distinctive Nos. (From – To)	No. of Shares & Face Value
HEUBACH COLORANTS INDIA LTD.	OSCAR LUIS FILIPE DE ATAIDE Jr. with late MICASDA VEIGA ESTIBEIRO FERNANDES	M002975	2317	587241 – 589140	1900 (F.V. Rs.10/-)

Date: 26-02-2026 Place: Panaji, Goa

Name of the Claimant / Shareholder OSCAR LUIS FILIPE DE ATAIDE

BOMBAY WIRE ROPES LIMITED

CIN: L24110MH1981PLC011922

Regd. Office: 401/405, Jolly Bhavan No-1, 10, New Marine Lines, Mumbai-400 020. Tel: (022) 22003231 / 5056 / 4325. E-mail: contactus@bombaywireropes.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given that pursuant to Section 110 of the Companies Act, 2013 the members of the Company are hereby informed that a Postal Ballot Notice, seeking their approval on the following resolutions through remote e-Voting has been sent electronically, pursuant to the circulars issued by the Ministry of Corporate Affairs, to the members as on Friday, February 20, 2026, i.e. Cut-off Date, whose e-mail address registered with the Company / RTA / Depository Participant(s) / Depositories. The Company has completed electronic dispatch of the Postal Ballot Notice on Thursday, February 26, 2026.

Sl. No.	Type of Resolution	Description of Resolution
1.	Special Resolution	Sale of Office Premises of the Company pursuant to the provisions of Section 180(1)(a) read with 188 of the Companies Act, 2013 and Regulation 37A of the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015.
2.	Ordinary Resolution	Taking office premises on leave and license basis.

The Postal Ballot Notice is available on www.bombaywireropes.com, www.bseindia.com and on https://evoting.purvashare.com. Members who do not receive the Postal Ballot Notice may download it from the above mentioned websites.

The documents referred to in the Postal Ballot Notice are available for inspection electronically and members seeking to inspect such documents can send an e-mail to contactus@bombaywireropes.com.

Instruction for e-voting

The Company is providing to its members the facility to exercise their right to vote on the resolution proposed in the said Postal Ballot Notice only by electronic means and the communication for the assent or dissent for the members would take place through remote e-voting process only (remote e-voting). The Company has engaged the services of Purva Sharegistry (I) Private Limited as the agency to providing e-voting facility. Members may cast their votes during the period mentioned herein below

Commencement of remote e-voting : 9.00 a.m. on Friday, February 27, 2026

End of remote e-voting: 5.00 p.m. on Saturday, March 28, 2026

Remote e-voting will not be allowed beyond the aforesaid date and time and the remote e-voting model shall be forthwith disabled by Purva Sharegistry (I) Private Limited upon expiry of the aforesaid period.

Manner of remote e-voting by members holding shares in dematerialized mode, physical mode and members who have not registered their email address has been provided in the Postal Ballot Notice. The manner in which persons, who have forgotten the User ID and Password, can obtain / generate the same, has also been provided in the said Notice.

A person, whose name is recorded in the Register of Members' List of Beneficial Owners as on the Cut-off Date shall only be considered eligible for the purpose of remote e-voting. A person who becomes a member after the Cut-Off Date should treat this Notice for information purpose only.

Manner of registering/updating e-mail address

a) Members holding shares in physical mode, who have not registered/undated their e-mail address with the Company, are requested to register/update their documents by writing to the Company with detail of folio number e-mail address and attaching a self-attested copy of PAN card at contactus@bombaywireropes.com or Purva Sharegistry (I) Private Limited at evoting@purvashare.com.

b) Members holding shares in dematerialized mode, who have not registered/updated their e-mail address with their Depository Participant(s), are requested to register/update their e-mail address with the Depository Participant(s) where they maintain their demat accounts.

The resolution, if approved, shall be deemed to have been passed on the last date of remote e-voting i.e. Saturday, March 28, 2026. The results of remote e-voting will be announced on or before 30th March, 2026 and will be displayed on the website of the company www.bombaywireropes.com, website of Bombay Stock Exchange www.bseindia.com and on the website of Purva Sharegistry (I) Private Limited https://www.purvashare.com. The Company will also display the results of the Postal Ballot at its Registered Office.

In case of any query pertaining to remote e-voting, members may refer to the "Help" and "FAQs" sections/E-voting user manual available on the website of Purva Sharegistry (I) Private Limited.

Contact details for addressing e-voting related queries / grievances, if any

Ms. Deepali Dhuri, Compliance Officer, Purva Sharegistry (India) Private Limited, Unit No. 9, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel (East), Mumbai - 400011.

email to evoting@purvashare.com, contact at 022-022-49614132 and 022-35220056.

By order of the Board of Directors

Sd/-

Rajkumar Jhunjunwala

Whole Time Director

DIN: 01527573

Place : Mumbai

Date : 26th February, 2026

STAR

HOUSING FINANCE

Star hai toh bhavna hai

Star Housing Finance Limited

Corporate Office : 603, Western Edge I, Above Metro Cash & Carry, Borivali East, Mumbai - 400066

PUBLIC NOTICE- TENDER CUM AUCTION FOR SALE OF SECURED ASSET

Notice for sale of immovable assets under "Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, read with provision to Rule 8(6) with Rule 9(1) of the security interest (Enforcement) Rule 2002, is hereby given to the public in general and in particular to the Borrowers and Guarantor that the below/ described immovable property mortgaged to the secured creditor, physical possession of which has been taken by the Authorised officer of Star Housing Finance Ltd, the secured creditor, will be sold "As is Whereas" "As is What is basis" on the date as mentioned in the table herein below , for recovery of its dues due to the Company/ Secured Credit or from the respective borrowers and Guarantor. The Reserve price and the earned money deposit as mentioned in the table below:

SCHEDULE OF THE SECURED ASSETS				
Name and Address of the Borrower/Guarantor Loan Account No.	Description of the Immovable property	Date of Demand Notice US 13(2) of the Act Outstanding Amount as on Possession date US 13(4) of the Act	(A) Reserve Price (B)EMD/ Last date of EMD deposit	Date of Auction
		Possession date US 13(4) of the Act	Inspection date and time	
Mr. Santosh Pandurang Panchai (Borrower)	All that piece and parcel of the residential land measuring 620 sq. ft. and building constructed thereon bearing Flat No 309, 3rd Floor Jay Mata Di Complex Lotus CHS Ltd. Survey No 10/1/1/2B Kalher Tal Bhiwandi Dist. Thane Mumbai - 421302 and Bounded as under: East: Adj. Building, West: Road, North: Marcury Building, South: Girish Apartment	16.08.2024	Rs. 31,69,976/- as on 12.08.2024 and further interest and charges till date of payment	25 th March 2026 3.00 P.M. To 5.00 P.M.

The Mortgage/Notice are given a last chance to pay the total dues with further interest and charges till 25th March 2026 before 4.00 PM failing which this secured asset would be sold as per schedule.

The prospective bidders must submit the Earnest Money Deposit (EMD) demand draft along with the sealed tender at Star Housing Finance Ltd., Office No 1222 The Summit Business Park Opp W.E Highway Metro Station Andheri East Mumbai - 400093. For any further clarifications with regards to inspection, terms and conditions of auction or submission of tender's kindly contact Star Housing Finance Ltd on Mob No 9867132397.

The Authorised Officer reserve the right to reject any or all the bids without furnishing any further reasons.

Date : 27.02.2026 Place : Mumbai

Sd/- Authorised Officer Star Housing Finance Limited

isarc

India SME Asset Reconstruction Co. Limited

Regi. Off. : The Ruby 11th Floor, North – West Wing, Plot No 29, Senapati Bapat Marg, Dadar (West) Mumbai – 400028.

POSSSESSION NOTICE (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

The borrowers/co-borrowers/guarantors mentioned hereunder had availed financial assistance/loan from Fedbank Financial Services Limited ("Original Lender"). The said loan, together with all underlying security interest and all rights, title and interest of the Original Lender therein, was assigned by the Original Lender under the provisions of the SARFAESI Act, 2002, in favour of India SME Asset Reconstruction Company Limited ("ISARC"), acting in its capacity as the Trustee of ISARC-2025-2026-3 Trust, vide Assignment Agreement dated 26th September 2025.

Whereas the undersigned being the Authorised officer of India SME Asset Reconstruction Company Limited ("ISARC") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices upon the borrowers/co-borrowers/guarantors/mortgagors, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Sub-Section (4) of Section 13 the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the below-mentioned dates.

The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of India SME Asset Reconstruction Company Limited ("ISARC")

The Borrower/co-borrowers/Mortgagor(s) attention is invited to the provision of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account No. / Name Of Borrower / Co-Borrower	Date of Demand Notices	Date of Possession / Possession Status	Amount in Demand Notice (Rs.)
1.	FEDBPSTL0510293 / TAQI ANWAR ANSARI / ANWAR MUNAWWAR ALI ANSARI / KAHKASHAN ANWAR ANSARI / ZAID ANWAR ANSARI	28-10-2025	24-02-2026 Symbolic possession	Rs. 12,43,801.32 (Rupees Twelve Lakh Forty Three Thousand Eight Hundreds One and Thirty Two Paise Only)
Description Of Properties :- Flat No. 103 And Flat No. 104, Total Area Admeasuring 700 Sq. Ft. (Built Up), On 01st Floor, In The Building Known As "Ansari Villa" Constructed On Property Bearing Municipal House No. 1492, Survey No. 68 Part, Plot No. 1 Part, Lying, Being And Situate At Village Nagan, Tal. Bhiwandi, Dist.thane, Registration District Thane, Sub - Registration District Bhiwandi (Hereinafter For The Sake Of Brevity Called And Referred To As The "Said Property") East-Mulshi Plaza Building West-Masjid North-School South-Play Ground				
2.	FEDKCS0HL0510347 SHAHID GHANI SHAIKH / ANJUM ANSARI	11-11-2025	24-02-2026 Symbolic possession	Rs. 24,85,358.18 (Rupees Twenty Four Lakh Eighty Five Thousand Three Hundreds Fifty Eight and Eighteen Paise Only)
Description Of Properties :- Of Property Bearing, Of Flat No. 305, 3rd Floor, Noor Apartment, Bhiwandi-421302. Tal: Bhiwandi, Dist: Thane In The Building Under The Society Named As Noor Apartment (Regn.doc No. 175/2023), (Previous Building Known As "Noor Apartment Area Adm.40.42 Sq. Meter 435 Sq. Meter (Built Up), Lying, Situated & Constructed On Survey No.36 Mauje Nagaon Mn No 460/1 Bhiwandi- 421302. Tal: Bhiwandi, Dist: Thane				
3.	FEDVAOHL0505518 GANESH MUTHAM BASA / SARITHA GANESH BASA	11-11-2025	24-02-2026 Symbolic possession	Rs. 21,62,052.93 (Rupees Twenty One Lakh Sixty Two Thousand Fifty Two and Ninety Three Paise Only)
Description Of Properties :- Flat No. 402, Adm 325 Sq. Ft. (Built Up) 04th Floor, In The Building Known As "Savitri Apartment" Constructed On The Land Bearing Survey No. 9, Hissa No.6, Municipal House No. 793, Lying, Being And Situate At Village Temghar, Tal Bhiwandi Diat Thane				
4.	FEDKCSSTL0495749 / ABRAR AHMED MOHAMMAD USMAN MOMIN / MASOODA ABRAR AHMED MOMIN	28-10-2025	24-02-2026 Symbolic possession	Rs. 22,42,681.85 (Rupees Twenty Two Lakh Forty Two Thousand Six Hundreds Eighty One and Eighty Five Paise Only)
Description Of Properties :- Shop No.07, 206.75 Sq.ft (Built Up) On Ground Flor, In Building Known As "Alhamd High" Constructed On Property Bearing Survey No. 57, Hissa No. 9p, Cts No. 4507, Mh No. 466 And 446/1 Lying, Being And Situate At Village Nizampurda Bhiwandi, Tal. Bhiwandi And Dist. Thane, Registration District Thane, Sub-Registration District Bhiwandi.				
5.	FEDVLVSTL0495749 / ABRAR AHMED MOHAMMAD USMAN MOMIN / MASOODA ABRAR AHMED MOMIN	28-10-2025	24-02-2026 Symbolic possession	Rs. 17,54,965.80 (Rupees Seventeen Lakh Fifty Four Thousand Nine Hundreds Sixty Five and Eighty Paise Only)
Description Of Properties :- Of Property Bearing I.e. H.no.86, Flat No.12, Ground Floor, D-Wing, Abdul Shaakor Apartment, Bengalpura, Bhiwandi, Dist-Thane C.t.s. No. 6745, Admeasuring About 53.44 Sq.mtrs, Lying, Being And Situate At Village Bhiwandi, Dist-Thane 421302. East-East Wing West-Open Plot North-A And B Wing South-F Wing				
6.	FEDKCS0HL0507242 ASIF IQBAL AATAR / SIMRAN ASIF AATTAR	28-10-2025	24-02-2026 Symbolic possession	Rs. 23,07,443.03 (Rupees Twenty Three Lakh Seven Thousand Four Hundreds Forty Three and Three Paise Only)
Description Of Properties :- Flat No. 3 (A' Wing), Area Adm. 425 Sq. Ft. (Built Up) On Ground Floor, In The Building Known As "Mustafa Apartment" Constructed On Survey No. 95, Hissa No. 12/1 Paiki, C.t.s. No. 4366, Lying, Being And Situate At Nizampurda, Tal. Bhiwandi, Dist. Thane. East-B- Wing West-Private House North-Building South-School.				
Date : 27.02.2026 Place : Maharashtra				Authorized Officer, India SME Asset Reconstruction Company Limited